GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.2695 TO BE ANSWERED ON 16.12.2025

FAKE SC/ST CERTIFICATES

2695. DR. ALOK KUMAR SUMAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total number of complaints regarding Scheduled Castes (SC) and Scheduled Tribes (ST) fake caste certificates received in the concerned organization/Ministry during the last ten years;
- (b) whether the Government has taken any action regarding fake caste certificates during the last ten years;
- (c) the total number of persons who availed Government jobs by producing fake caste certificates of the SC and ST;
- (d) the total number of persons removed from jobs who obtained employment on the basis of fake caste certificates during the last ten years; and
- (e) the mechanism in place for preventing the utilisation of fake caste certificates across the country?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)

(a) to (e): Ministry of Social Justice and Empowerment and Ministry of Tribal Affairs are the nodal agencies for notification of a caste/ tribe as Scheduled Caste (SC)/ Scheduled Tribe (ST) under the provisions of Articles 341 and 342 respectively of the Constitution of India. However, the responsibility of issuance and verification of SC/ ST certificate rests with the concerned State Government/ UT Administration. Complaints received about fake SC/ ST certificates are referred to the concerned State Government/ UT Administration for appropriate action. The information on such cases is not centrally maintained. Further, the Government has issued instructions to State Governments/ UT Administrations from time to time to take proper care before issuing SC/ ST certificates and timely verification thereof and to take appropriate action in case of false caste certificates.
